

Note :— 1. All motions and mentioning of D. B. Civil side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.

All motions and mentioning of D. B. Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - II.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.

3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

SITTING OF BENCHES OF PATNA HIGH COURT FROM 18th June, 2018

DIVISION BENCHES

- | | |
|---|--|
| <p>1. Hon'ble The Chief Justice &
Hon'ble Mr. Justice Rajeev Ranjan Prasad
(Monday, Tuesday & Thursday- Whole Day)
(Wednesday & Friday-1st Half)</p> | <p>1st Half - I CWJC –Group-6- Relating to PIL
II CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc.
III CWJC-Group-8- Relating to All Direct and Indirect Taxation etc.
IV CWJC-Group-9, Group 32(ii)- (State Taxation Matters) / M. A. (Taxation)— Orders , Admission & Hearing
V Group-30--LPA (2018) Orders, Admission & Hearing.
VI Referred matters civil and criminal – Orders, Admission & Hearing
VII Group- 53--Cr. WJC (D.B.)-- B.C.C. Act— Orders, Admission & Hearing.
VIII CWJC-Group-23--Company Appeal (D.B.)
IX CWJC-Group-36--Supreme Court Appeal
X Any other civil matters not assigned to any other D.B.
XI Any other specially Assigned Matters</p> |
| <p>2. Hon'ble Mr. Justice Ajay Kumar Tripathi
Hon'ble Justice Smt. Nilu Agrawal</p> | <p>I Group- 30--LPA (up to 2017) -Orders , Admission & Hearing
II CWJC-Group-- 11— CAT Matters - Orders, Admission & Hearing.
III CWJC-Group-10 - Relating to Judicial Service
III. Group –33(i)--MJC-Contempt (D.B.)--Orders, Admission & Hearing
IV. Specially Assigned Matters</p> |
| <p>3. Hon'ble Mr. Justice Dr. Ravi Ranjan &
Hon'ble Mr. Justice S. Kumar</p> | <p>I. Cr. WJC- Group-53- Including Habeas corpus (D.B.) — Orders, Admission & Hearing.
II Original Criminal Misc.(D.B.)
III. M.A. --Group- 32(i) --(Family Court Matters) Orders, Admission & Hearing
IV. Commercial Appellate Division Matter - Group- 34
V. Specially Assigned Matters
VI Any other criminal (D.B.) matters not assigned to any other D.B.</p> |

4. Hon'ble Mr. Justice Jyoti Saran & Hon'ble Mr. Justice Chakradhari Sharan Singh
 1st half-- I. Group- 30--LPA -- Hearing
 II. M.A. (D.B.) (other than Tax Matters)-- Hearing
 III. MJC- (D.B.)— Hearing
 IV Civil Review (D.B.) —Orders, Admission & Hearing
 V. Specially Assigned Matters
5. Hon'ble Mr. Justice Rakesh Kumar & Hon'ble Mr. Justice Arvind Srivastava
 I. Criminal Appeals (D.B.)--Group- 41
 (Custody matters)-Orders, Orders On Petitions & Hearing
 II. Death Reference--Group- 55-- Hearing
 III. Specially Assigned Matters
6. Hon'ble Mr. Justice Hemant Kumar Srivastava & Hon'ble Mr. Justice Rajendra Kumar Mishra
 I. Cr. Appeal (D.B.)--Group- 41— Orders, Orders on Petitions & Admission
 II. Cr. Appeal (D.B.)--Group- 41 --- Hearing (Other than Custody matters)
 III. Cr. Appeal (D.B.)-Group- 41- Hearing (above 10 years old)
 IV. Specially Assigned Matters

CIVIL & CRIMINAL SINGLE BENCHES

- 1.Hon'ble The Chief Justice (Wednesday & Friday)
 2nd half— I. Request Case- (Group-35)
 II. MJC- (Group-33)—contempt Arising out of salary and Pension matters relating to university and State Govt.
 III. Specially Assigned Matters
- 2.Hon'ble Mr. Justice Jyoti Saran
 2nd half-- I. CWJC- Group-13 Service Matters (other than Education Service) —Orders , Admission & Hearing (2016)
 II Specially Assigned Matters
3. Hon'ble Mr. Justice Dinesh Kumar Singh
 I.CWJC- Group-22 Miscellaneous—Except Sub-Group-(iv) Writ Petition arising from Civil Court Orders
 II. CWJC- Group-21 Environment related Monday, Tuesday & Wednesday-- Orders & Admission Thursday & Friday -- Preferably Hearing
 III. Specially Assigned Matters
4. Hon'ble Mr. Justice Shivaji Pandey
 I. CWJC- Group-13 Service Matters (other than Education Service) (2017 to 2018) Monday, Tuesday & Wednesday-- Orders & Admission Thursday & Friday -- Preferably Hearing
 II. Group — 24 to 27 (Company Matters) — Orders, Admission & Hearing
 III. Specially Assigned Matters
5. Hon'ble Mr. Justice Ashwani Kumar Singh
 1st half --I. CWJC—Group--18(Municipal, Local bodies etc)
 II. CWJC — Group —20 (Industrial Law) Monday, Tuesday & Wednesday-- Orders & Admission Thursday & Friday -- Preferably Hearing
 2nd half --III. Group – 45 Criminal Misc. Quashing --Orders, Admission & Hearing.
 IV. Specially Assigned Matters
- 6.Hon'ble Mr. Justice Vikash Jain
 I. CWJC — Group —16(Trade & Commerce) Monday, Tuesday & Wednesday-- Orders & Admission Thursday & Friday -- Preferably Hearing
 II. Specially Assigned Matt

7. Hon'ble Mr. Justice Ahsanuddin Amanullah
- I. CWJC — Group —15 (Retirement benefit)
 - II. CWJC- Group-14(Education Service) (2015)
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
 - III. Specially Assigned Matters
8. Hon'ble Mr. Justice Aditya Kumar Trivedi
- I. Group- 42 Criminal Appeal
 - II. Group- 43 Criminal Appeal (S.J.) (From 2015 to 2018)
{except Group-43 (iv)}
 - Orders, Admission & Hearing
 - III. Specially Assigned Matters
9. Hon'ble Mr. Justice Chakradhari Sharan Singh
- 2nd half-- I. Group- 37- Second Appeal (from 2001)
Order, Admission & Hearing
 - II. CWJC- Group-12 Education Matters
 - III. CWJC- Group-19 Election Matters
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
 - IV. Specially Assigned Matters
10. Hon'ble Mr. Justice Prabhat Kumar Jha
- I. Group-1 to 5 --(Cer. Appeal, C. Misc., C. Rev., C. Ref,
C. Rvn. etc.)Order, Admission and Hearing
(up to 2018)
 - II. CWJC- Group-17 (Up to 2018)
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
 - III. Specially Assigned Matters
11. Hon'ble Mr. Justice Jitendra Mohan Sharma
- I. Group- 29- F.A.– Order & Hearing (from 2001)
 - II. Group- 38, 39 & 40 (Test cases)
 - III. Specially Assigned Matters
12. Hon'ble Justice Smt. Anjana Mishra
- I. Group – 33 MJC (up to 2018)—Orders, Admission
& Hearing.
 - II. Specially Assigned Matters
13. Hon'ble Mr. Justice Ashutosh Kumar
- I. Group – 44 Criminal Appeal U/s 341 Cr. PC
 - II. Group – 47 to 52 Criminal Misc. Modification,
Restoration, Transfer, C. Bail, Cr. Ref., Cr. Rev. etc.
 - III. Group – 57 Govt. Appeal (S.J.)
 - IV. Group – 59 SLA
 - V. Group – 45 Criminal Misc. Quashing
--- Orders, Admission & Hearing
 - VI. Group- 43 --Cr. Appeal (S.J.) -- Custody matters
--- Orders, Admission & Hearing (up to 2017)
 - VII. Specially Assigned Matters
14. Hon'ble Mr. Justice Sudhir Singh
- I. CWJC- Group-14(Education Service) (2016 to 2018)
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
 - II. Group – 46 Criminal Misc. Bail – U/s 498A (A/Bail +
R/Bail) & Excise Act (A/Bail)
 - III. Specially Assigned Matters
15. Hon'ble Mr. Justice Birendra Kumar
- I. Group- 37- Second Appeal (up to 2000)
--- Orders, Admission & Hearing
 - II. Group – 46 (i) Criminal Misc. R/Bail – Orders &
Admission
 - III. Group- 43- Cr. Appeal (S.J.) arising out SC/ST Act
 - IV. Specially Assigned Matters

16. Hon'ble Mr. Justice Vinod Kumar Sinha 1st half -- I. Group – 46 Criminal Misc. A/Bail-- Orders & Admission
2nd half -I. Group- 43 Criminal Appeal (S.J.) – Hearing (above 10 years) (up to 2008)
II. Specially Assigned Matters
17. Hon'ble Mr. Justice Sanjay Priya 1st half -- I. Group – 46 Criminal Misc. A/Bail-- Orders & Admission
2nd half -- II. Group – 45 Criminal Misc. Quashing --Orders, Admission & Hearing.
III. Group- 43 Criminal Appeal (S.J.) (From 2009 to 2010) --Orders, Admission & Hearing.
IV. Specially Assigned Matters
18. Hon'ble Mr. Justice Arun Kumar I. Group – 46 Criminal Misc. R/Bail --- Orders & Admission
II. Group – 45 Criminal Misc. Quashing -- Orders, Admission & Hearing
III. Group- 43 Criminal Appeal (S.J.) -Orders, Admission & Hearing (2011 to 2012)
IV. Specially Assigned Matters
19. Hon'ble Mr. Justice Sanjay Kumar I. Group- 29- F.A.– Order & Hearing (up to 2000)
II. Group-22 (iv) arising from Civil Court Orders
III. Specially Assigned Matters
20. Hon'ble Mr. Justice Dr. Anil Kumar Upadhyay I. CWJC- Group-14 (Education Service) (up to 2014)
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
II. Specially Assigned Matters
21. Hon'ble Mr. Justice Rajeev Ranjan Prasad (Wednesday & Friday) 2nd Half - I. CWJC- Group-13 Service Matters (other than Education Service) (2011 to 2012)
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
II. Group- 54-Cr. WJC —Orders, Admission & Hearing.
III. Specially Assigned Matters
22. Hon'ble Mr. Justice Madhuresh Prasad I. CWJC- Group-13 Service Matters (other than Education Service) (2013 to 2015)
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
II . Specially Assigned Matters
23. Hon'ble Mr. Justice Mohit Kumar Shah I. CWJC- Group-13 Service Matters (other than Education Service) (up to 2010)
Monday, Tuesday & Wednesday-- Orders & Admission
Thursday & Friday -- Preferably Hearing
II. Specially Assigned Matters
24. Hon'ble Mr. Justice Prakash Chandra Jaiswal I. Group 32 - Miscellaneous Appeal
II. Group – 45 Criminal Misc. Quashing --Orders, Admission & Hearing.
III. Group- 43 Criminal Appeal (S.J.) (From 2013 to 2014) --Orders, Admission & Hearing.
IV. Group – 46 Criminal Misc. Bail –Excise Act (R/Bail)
V. Specially Assigned Matters

Civil Review Petitions, MJC (Restoration) and C. Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.